

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00682/2017

Monday, this the 15th day of October, 2018

C O R A M

**Hon'ble Mrs.P.Gopinath, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

C.Vijayakumar, aged 54 years
S/o M.C.Pillai
Office Superintendent (Ad-hoc)
Office of the Executive Electrical Engineer/
Railway Electrification/Indian Railways/Calicut
Permanent Address: "Kavitha", Parayil Road
Elamakkara, Kochi-26. Applicant

[Advocate: Mr.T.C.Govindaswamy rep by Ms.Kala]

versus

1. Union of India represented by the
General Manager
Central Organization of Railway Electrification (CORE)
Ministry of Railways, Allahabad-211 001.
2. The Chief Project Director
Railway Electrification
Egmore, Chennai-8
3. Executive Electrical Engineer/
Railway Electrification/Ministry of Railways/
Kozhikode-673 020.
4. The Chief Personnel officer
Southern Central Railway
Headquarters Office
Secunderabad-500 071. Respondents

[Advocate: Mr.Asif K.H]

This OA having been heard on 15th October, 2018, the Tribunal on the same day delivered the following order:

O R D E R (oral)**By Mrs.P.Gopinath, Administrative Member**

Applicant prays for withdrawing the OA with liberty to file a fresh one.

The prayer is allowed. The OA stands disposed of as withdrawn.

(Ashish Kalia)
Judicial Member

(P.Gopinath)
Administrative Member

aa.

Annexures produced on behalf of the applicant:

Annexure A1: Copy of office order No.82/RE/2017 dated 2.8.2017 issued from the office of the second respondent.

Annexure A2: Copy of the office order bearing No.56/EC/2013 dated 4.9.2013 issued from the office of the 4th respondent.

Annexure A3: Copy of the willingness letter to be transferred to RE/HQ, Chennai, dated 10.3.2017, submitted by the applicant.

Annexure A4: Copy of an order of transfer under office order No.39/RE/2017 dated 5.4.2017 issued on behalf of the second respondent.

Annexure A5: Copy of the letter dated 11.4.2017 submitted by the applicant.

Annexure A6: Copy of O.O.No.79/RE/2017 dated 25.7.2017 issued by the second respondent.

Annexure A7: Copy of the office order bearing No.P(EC)NG-172/2017 dated 5.12.2017 issued by the Principal Chief Personnel officer in the Headquarters Office/South Central Railway/Secunderabad.

Annexure A8: Copy of the representation dated 31.7.2017 addressed to the 3rd respondent.

Annexure A9: Copy of the representation dated 31.8.2018 addressed to the 2nd respondent.

Annexure A10: Copy of the office order bearing no.79/RE/2018 dated 5.9.2018 issued from the office of the 2nd respondent.

Annexure A11: Copy of Corrigendum bearing F.No.ETR/252/RE/8110/1 dated 5.9.2018 issued from the office of the 2nd respondent.

Annexures filed on behalf of the respondents:

Annexure R1: Copy of the letter from the Chairman Railway Board No.2016/RE/161/3 Pt. Dated 23.9.2017.

Annexure R2: Copy of the letter dated 18.5.2017 from the Member Traction/ Railway Board D.O.No.2016/RE/161/3 Pt.iv.

Annexure R3: Copy of the Office order no.72/RE/97 dated 4.8.1997 which was issued to the applicant earlier.

Annexure R4: Copy of the judgment dated 31.7.2009 of the Hon'ble Supreme Court in the Civil Appeal No.4975 & 4976 of 2009.

Annexure R5: Copy of the judgment of the Hon'ble Supreme Court reported in AIR 1991 SC 532.